

**CENTRAL ELECTRICITY REGULATORY COMMISSION****(Legal Division)****Advance Hearing Schedule for the month January, 2020.**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>10.1.2020 Friday At 10.30 A.M. Miscellaneous Petitions</b>	1.	448/AT/2019	BTL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Bhuj-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	2.	447/TL/2019	BTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Bhuj-II Transmission Limited.
	3.	445/TL/2019	LVTPL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Lakadia Vadodara Transmission Project Limited.
	4.	444/AT/2019	LVTPL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System to be established by Lakadia Vadodara Transmission Project Limited.
	5.	443/AT/2019	LBTL	Application under Section-63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Lakadia Banaskantha Transco Limited.
	6.	442/TL/2019	LBTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Lakadia Banaskantha Transco Limited.
	7.	441/AT/2019	FTL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System being established by Fatehgarh-II Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	8.	425/TL/2019	FTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh-II Transco Limited.
	9.	398/AT/2019	APT	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System being established by the Ajmer Phagi Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	10.	397/TL/2019	APT	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Ajmer Phagi Transco Limited.
	11.	396/AT/2019	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Solar PV Projects (Tranche-II) connected to the Inter-State Transmission System (ISTS) and selected through Competitive Bidding process as per the Standard Bidding Guidelines dated 3.8.2017.

	12.	382/AT/2019	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Wind Power Projects (Tranche-VII) connected to Inter-State Transmission System and selected through Competitive Bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017.
	13.	187/AT/2019 alongwith I.A.No.86/2019	TPDDL	Petition for adoption of tariff for purchase of 100 MW Solar Power from Solar Energy Corporation of India Limited. (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	14.	160/AT/2019 alongwith I.A.No.81/2019	TPDDL	Petition for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	15.	161/AT/2019 alongwith I.A.No.85/2019	TPDDL	Petition for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	16.	162/AT/2019 alongwith I.A.No.84/2019	TPDDL	Petition for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	17.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum no. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited(interim application for claiming compensation on account of occurrence of 'Change in Law' events).
13.1.2020 Monday At 10.30 A.M. Coram: Chairperson Member (MKI)	1.	11/RP/2019	KBUNL	Petition for Review of order dated 29.4.2019 in Petition No. 74/GT/2017.
13.1.2020 Monday At 3.00 P.M.		Public Hearing		Public hearing on Draft Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other business) Regulations, 2019.
14.1.2020 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	449/MP/2019	SGRRM	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC certificate. (On admission)
	2.	450/MP/2019	MBP(MP)L	Petition invoking Section 79 of the Electricity Act, 2003 read with (i) Article 10 of the Power Purchase Agreement dated 18.1.2014, (ii) Article 10 of Schedule 1 of the PPA dated 20.1.2014, (iii) Clause 4.7 of the Competitive Bidding Guidelines, and (iv) this Commission's Order dated 3.6.2019 in Petition No. 156/MP/2018 seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015. (On admission)

	3.	451/MP/2019 alongwith I.A.No.93/2019	PGCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 in compliance of directions issued by the Commission vide order dated 10.5.2019 in Petition No.65/RP/2016, Petition No.66/RP/2016, Petition No.18/RP/2017 and Petition No.19/RP/2017 for payment of transmission charges for the period from 1.11.2011 to 24.5.2012 for power evacuation from the Budhil Hydro Electric Project in Himachal Pradesh.( Interlocutory application for condone the delay of 149 days in filing the present Petition. (On admission)
	4.	454/MP/2019	ACME	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission`s directions contained in order dated 9.10.2018. (On admission)
	5.	457/MP/019	ACME	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the directions contained in orders dated 9.10.2018. (On admission)
	6.	500/MP/2019	ACME	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission`s directions contained in order dated 2.5.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018.
	7.	410/MP/2019	NTPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Koldam Hydro Electric Power Station. (On admission)
	8.	405/MP/2019	GKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 evolving a mechanism for grant of appropriate adjustment/ compensation to offset financial impact on account of levy of charges for transportation of fly ash and carrying cost. (On admission)
	9.	424/MP/2019	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 22.7.2019 in Petition No. 117/MP/2017 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 22.7.2019 in Petition No. 117/MP/2017. (On admission)
	10.	74/MP/019	NTPC	Petition seeking Commission`s permission to allow interchange of infirm power, beyond period of six months from the date of its first synchronization beyond 26.12.2019 for the declaration of Commercial Operation of Unit-I of Khargaon STPS (2x 660 MW).
	11.	456/MP/2019	OGTPL	Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003, for assignment of licence by way of creation of security interest in favour of Security Trustee/Lenders etc.
	12.	250/MP/2019 (Part Heard)	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018.
	13	280/MP/2019	ECL	Reference from the High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
21.1.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	335/TL/2019	UPCL	Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 for grant of Transmission Licence to Udupi Kasargode Transmission Limited.
	2.	409/TL/2019	WRSSXXITL	Petition under Sections-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission License to WRSS XXI (A) Transco Limited.

3.	38/MP/2016	LBPL	Petition under Sections 79(1) ( c) read with 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for main plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkanal District Odisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.2.2010.
4.	55/MP/2015	JIPTL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.
5.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and order dated 17.9.2018 in Petition No. 77/MP/2016.
6.	351/MP/2018 alongwith I.A.No.4/2020	CEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner ( Interlocutory application seeking payment of Rs. 479.83 Crores, the amount pending qua the Change in Law events, in terms stated in the present application).
7.	380/MP/2018	ITPCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law.
8.	90/MP/2019	SPGCL	Petition under Clauses 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) Regulations, 2014 as amended from time to time read with Regulations 2(1) (ff) and (gg) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for waiver of violation and additional DSM charges on account of Force Majeure.
9.	81/MP/2019	CWRTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter alia seeking a declaration that factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCOD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.
10.	395/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 4.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST laws.
11.	388/MP/2018	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST laws.
12.	21/MP/2019	AREPRL	Petition under Section 79 (1) (c) and (f) and other

				applicable provisions of the Electricity Act, 2003 seeking extension of SCOD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL and further seeking extension of LTA operational time under the LTOAs dated 22.9.2016 executed between petitioner and Respondent No. 2, PGCIL on account of Change in Law as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for procurement of power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018.
	13.	342/MP/2019	PDPL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power project and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.
	14.	92/MP/2018 alongwith I.A.Nos.15/2018	SEPL	Petition seeking direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of Respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner (Interlocutory Application for referring the disputes to arbitration).
	15.	246/MP/2018	BHPL	Petition for declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015.
	16.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations 2010 as amended, for grant of registration to establish and operate a Power Exchange.
29.1.2020 Wednesday At 10.30 A.M.		Public Hearing		Public Hearing on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2019.

By Order of the Commission  
Sd/  
(T.D.Pant)  
Dy.Chief (Legal)  
21.1.2020